

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

FOR THE ATTENTION OF THE CREDITORS OF CODEBLUE CLOTHING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	CODEBLUE CLOTHING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08-06-2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18204UP2010PTC040927
5.	Address of the registered office and principal office (if any) of corporate debtor	124, Sector-28, Noida, Uttar Pradesh-248001 Also at: H-35,LGF, Sector-63, Noida-201307, Uttar Pradesh
6.	Insolvency commencement date in respect of corporate debtor	21.12.2023 (Order uploaded on 23.12.2023)
7.	Estimated date of closure of insolvency resolution process	21-06-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ARUNAVA SIKDAR IBBI/IPA-001/IP-P00022/2016-17/10047
9.	Address and e-mail of the interim resolution professional, as registered with the Board	RRR Insolvency Service Experts LLP C-10,LGF, Lajpat Nagar Part III, New Delhi- 110024 asikdar1990@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RRR Insolvency Service Experts LLP C-10,LGF, Lajpat Nagar Part III, New Delhi- 110024 cirp.codeblue@gmail.com
11.	Last date for submission of claims	04.01.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) AS PER INFORMATION AVAILABLE, THERE IS NO CLASS OF CREDITORS
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... https://ibbi.gov.in/home/downloads Physical Address:.....NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Codeblue Clothing Private Limited on 21.12.2023 (order uploaded on 23.12.2023)

The creditors of Codeblue Clothing Private Limited, are hereby called upon to submit their claims with proof on or before 04.01.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class-NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

ARUNAVA SIKDAR

Interim Resolution Professional

In the matter of Codeblue Clothing Private Limited

IBBI/IPA-001/IP-P00022/2016-17/10047

AFA Valid till : 11-12-2024

Date: 24.12.2023

Place: New Delhi.